

**OFFICE OF THE  
HIGH COURT LEGAL SERVICES COMMITTEE  
HIGH COURT OF MANIPUR  
AT IMPHAL**

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**NOTIFICATION**

Dated, Imphal, the 27<sup>th</sup> April, 2019

No.HCM/LSC-4-2016/Estt./

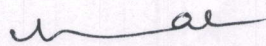
The Hon'ble Chairman, High Court Legal Services Committee (HCLSC), in consultation with the Selection Committee chaired by the Ld. Advocate General, has been pleased to empanel the following Advocates as Panel Lawyers of the HCLSC, High Court of Manipur :-

**List of Panel of Lawyers**

Sl. No.	Candidates
1	Rajkumar Harinanda
2	Tensubam Satyakamala Devi
3	Ronita Yumnam
4	Ningthoujam Sabitri Devi
5	Bramacharimayum Prem Sharma
6	Hodam Bisheshwari Devi
7	Ajoy Pebam

- (i) The panel shall be for a period of 3 (three) years commencing from the date of appointment, subject to review of performance/work done by each lawyer appointed.
- (ii) The Panel Lawyers/Advocates may withdraw from the list of Panel by giving notice to HCLSC 15 (fifteen) days in advance.
- (iii) The Panel Lawyers shall be paid fee / honorarium admissible as per rule of the Manipur State Legal Services Authority, on submission of bill supported by the copies of Memo of appointment issue by the HCLSC Order / Judgement passed by the Hon'ble High Court of Manipur in the related case.
- (iv) The Panel Lawyers shall intimate Secretary to the HCLSC, High Court of Manipur about the case number, date of filing, position of the case etc. soon after the case is filed in the Hon'ble High Court on behalf of Legal aid beneficiary.
- (v) The Panel Lawyers shall inform the development of case(s) / assignment(s), lying pending with him/her, to the Secretary, HCLSC on monthly basis for evaluation of his/her performance in respect of each assign legal aid case.

Contd..

  
27/04/19



(vi) The Panel Lawyers shall render their services for legal aid, as and when called for.

(vii) If a Panel Lawyer is found to be guilty of misconduct or violates any of the provisions of the National Legal Services Authority (Free and Competent Legal Services) Regulation, 2010; and/or the Manipur State Legal Services Authority Rules, he or she shall be liable to remove from the Panel besides any appropriate legal proceeding.

This will come into force w.e.f. 27<sup>th</sup> April, 2019.

Sd/-  
(Alek Muivah)  
Secretary  
High Court Legal Services Committee  
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Endt. No. HCM/LSC-4-2016/Estt./ 7/14-20 • Dated, Imphal, the 27<sup>th</sup> April, 2019  
Copy to:-

1. The Ld. Advocate General, Govt. of Manipur
2. The Registrar (Judl.), High Court of Manipur.
3. The Member Secretary, MASLSA.
4. The Ld. Govt. Advocate, Govt. of Manipur.
5. The President, High Court Bar Association of Manipur.
6. The President, All Manipur Bar Association of Manipur.
7. All the Secretaries, District Legal Services Authorities.
8. The Principle Secretary to Hon'ble The Chief Justice, High Court of Manipur.
9. The P.S. to Hon'ble Mr. Justice Lanusungkum Jamir.
10. The P.S. to Hon'ble Chairman, HCLSC.
11. The P.S. to Hon'ble Mr. Justice M.V. Muralidaran.
12. The P.S. to Registrar General, High Court of Manipur.
- ✓ 13. The System Analyst, High Court of Manipur.  
*-for uploading the same to the official website.*
14. All the panel lawyers, HCLSC.
15. Persons concerned.
16. Notice Board.
17. The Guard File.

  
(Alek Muivah) 27/04/19  
Secretary  
High Court Legal Services Committee  
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